

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/020/00857/2019
Date of Order : 23-09-2019

Between :

A.Ramana Murthy, Aged 63 years,
S/o Sri A.R.Mohan Rao, Retired Chief Ticket Inspector,
Group C Employee, South Central Railway,
Secunderabad Division,
H.No.3-73/1, Plot No.18, Gowri Visveswara Colony,
Purushotta Puram, Near Mahathi School,
Pendurthi, VISHAKHAPATNAM - 5330 051, A.P.Applicant

AND

1. UOI, represented by its General Manager,
South Central Railway, Rail Nilayam,
Secunderabad-500 025, TS.
2. The Senior Divisional Personnel Officer,
Secunderabad Division, South Central Railway,
Sanchalan Bhavan,
SECUNDERABAD-500 025, TS. ...Respondents

Counsel for the Applicant: Mr. S. Srinivasa Rao

Counsel for the Respondents : Mrs. Vijaya Sagi, SC for Rlys

CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN: ADMINISTRATIVE MEMBER

ORAL ORDER
(per Hon'ble Mrs.Naini Jayaseelan, Administrative Member)

Heard Mr. S. Srinivasa Rao, learned counsel appearing for the applicant and Mrs. Vijaya Sagi, learned Standing Counsel for the Respondents.

2. It is noticed that there is no impugned order on the file. The counsel for the applicant however states that the applicant has made two representations at A-1 and A-2, dated 18.01.2017 and 16.02.2019 respectively. However there is no evidence of the fact that these representations have been received in the Department. Further the learned Standing Counsel for the Respondents states that these representations are time barred as the cause of action rose in the year 2017 and the applicant has also retire from service.

3. Counsel for the applicant pleads that the applicant be given an opportunity to make a fresh representation to the Department. In view this, the applicant may make a fresh representation to the Respondents Department giving all the facts within 15 days from the date of receipt of a copy of this order and after submission of the representation, the Respondents Department may pass a reasoned and speaking order within a period of three months thereafter.

4. The O.A disposed of accordingly with no order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

Dated : 23rd September, 2019.
Dictated in Open Court.

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